

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

RAJYA SABHA

QUESTION NO 12.11.2010

ANSWERED ON

INCREASE IN CRIMES IN RUNNING TRAINS .

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Shri N. Balaganga

Will the Minister of COALCOALCOALCOALRAILWAYS be pleased to state :-

- (a) whether there is an increase in the number of cases of burglary and looting and other crimes against the passenger in the running trains;
- (b) if so, the details of such instances reported during the last two years, including the current year, zone-wise; and
- (c) the efforts made by Government to check such incidents and ensure passenger safety?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI E. AHAMED)

(a)& (b): There is a marginal increase in the incidents of loot and other crimes in running trains over Indian Railways during the year 2009 as compared to the year 2008. No case of burglary in running train was reported over Indian Railways during the last two years and current year. A zone-wise statement showing the number of cases of burglary, loot, and other crimes against passengers in running trains reported during the last two years and current year upto September is attached as Appendix.

(c) : Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police(GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police. Following measures are being taken for the security of passengers:-

1.1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different State.

2.An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway Stations.

3.Regular coordination meeting are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police(GRP).

4.Public awareness against crime like Drugging of passenger is done through regular announcement at stations and in trains.

5.An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.